

**Central Administrative Tribunal  
Principal Bench**

OA No.3028/2017

New Delhi this the 24<sup>th</sup> day of November, 2017

***HON'BLE MRS. P. GOPINATH, MEMBER (A)***

Dr. Jyoti Kasana,  
D/o Shri Mohan Lal,  
W/o Bhupender Bhati,  
Aged about 31 years,  
R/o A-7/46 Bhajan Pura,  
Delhi-110053,  
Working as Senior Resident (Dentistry Department),  
GTB Hospital, Dilshad Garden, Delhi.

-Applicant

(By Advocate: Mr. Amit Verma for Ms. Ashwarya Bhati)

**Versus**

2. Govt. of NCT of Delhi,  
Through its Secretary,  
Department of Health and Family Welfare,  
9<sup>th</sup> Level, 'A' Wing,  
Delhi Secretariat, I.P. Estate,  
New Delhi-110002.
  
2. Medical Superintendent,  
Guru Teg Bahadur Hospital,  
Govt. of NCT of Delhi,  
Dilshad Garden,  
Delhi-110095.

-Respondents

(By Advocate: Mrs. Harvinder Oberoi)

**ORDER (Oral)**

Learned counsel for respondents brought to notice Annexure R-1 dated 12.10.2017 wherein the applicant has been granted Maternity Leave upto 13.01.2018.

2. Accordingly, the OA is dismissed as having become infructuous with liberty to the applicant to challenge the grievance, if any, if she so desires.

*(P. Gopinath)*  
**Member (A)**

/Mahesh/